

Central Administrative Tribunal Lucknow Bench Lucknow
Original Application No. 56/2007

This, the 16th day of April, 2012.

Hon'ble Justice Sri Alok Kumar Singh, Member (J)
Hon'ble Sri S. P. Singh, Member (A)

Badri Prasad, aged about 68 years, son of late Shri Ram Loohan, retired Stook Verifier from Senior Divisional Accounts Officer, Northern Railway Allahabad Division now designated as Senior Divisional Finance Manager North Central Railway Allahabad Division, resident of New Interlok Colony near Keshri Bal ShikshaKendra Post-office Manas Nagar, Krishna Nagar, Lucknow-23.

Applicant

By Advocate: None.

Versus

1. Union of India through its General Manager Northern Railway Head Quarters Office, Baroda House, New Delhi.
2. Financial Advisor and Chief Accounts Officer, Northern Railway Head Quarters Office, Baroda House, New Delhi.
3. Deputy Chief Accounts Officer (G) Northern Railway Head Quarters Office Baroda House, New Delhi.
4. Senior Divisional Finance Manager, North Central Railway Allahabad Division, Allahabad.
5. Deputy Chief Accounts Officer (G) North Central Railway Head Quarters Office, Allahabad.
6. Financial Advisor and Chief Accounts Officer, North Central Railway Head Quarters Office, Allahabad.
7. Senior Accounts Officer (W) Northern Railway Alambagh, Lucknow now as Dy. C.A.O. (G) C&W Northern Railway, Alambagh, Lucknow.

Respondents

By Advocate Sri B.B. Tripathi.

ORDER(Dictated in Open Court)

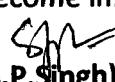
By Hon'ble Justice Sri Alok Kumar Singh, M(J)

List revised. Nobody is responding for the applicant.

M.P. 4009/2011 is an application for substitution which stands rejected for non-prosecution.

Learned counsel for the respondents submits that as mentioned in para-5, the relief claimed by the original applicant has already been granted by the respondents in favour of his legally wedded wife and as such, this O.A. itself has become infructuous. In support of this contention, the relevant order dated 8.11.2011(Annexure CR-2) has also been brought on record along with the counter affidavit.

In view of the above, this O.A. is finally disposed of having become infructuous. No order as to costs.


(S.P.Singh)
Member (A)


(Justice Alok Kumar Singh)
Member (J)